

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

Date of Decision: 5.8.94.

OA 993/90

H.R.K. BHATNAGAR ... APPLICANT.

Vs.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.
HON'BLE MR. B.K. SINGH, MEMBER (A).

For the Applicant ... NONE.

For the Respondents ... SHRI R.R. BHARTI.

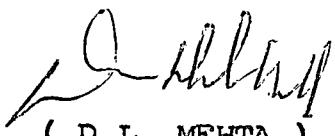
PER HON'BLE MR. B.K. SINGH, MEMBER (A).

This OA has been filed against the order No.VIII(I&V) 26/46/89/336 dated 13.2.90 for seeking relief that the petitioner may be reinstated in service with immediate effect as well as to release all wages, pay and allowances from the date of the impugned order of suspension dated 13.2.90.

2. None is present on behalf of the applicant. Shri R.R. Bharti, learned counsel for the respondents, has made a statement at the bar that the applicant has since retired from service, therefore, both the prayers contained in the relief clause have become infructuous.

3. In view of the statement made by the learned counsel for the respondents, the OA is disposed of as infructuous, leaving the parties to bear their own costs.


(B.K. SINGH)
MEMBER (A)


(D.L. MEHTA)
VICE CHAIRMAN